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Title: Need to obviate the difficulties being faced by Co-operative societies from various sections of Income Tax Act, 1961.

**SHRI ANTO ANTONY (PATHANAMTHITTA):** I take this opportunity to invite the kind attention of the Government to the difficulties faced by the co-operative societies in the country regarding the ill effects of Section 80 P (4), Section 131 and Section 133 (6) of the Income Tax Act 1961. As per Section 80 P (4) of the Income Tax Act, co-operative societies are treated as co-operative banks thereby deprived of the benefits. Section 133 (6) of the Income Tax Act makes it mandatory that the co-operative societies may disclose the details of the depositors who earn an annual interest of Rs.10,000/- or more and the cumulative deposits above the amount of Rs.5,00,000/- in a year in a saving account. Co-operative societies are the back bone of rural and agrarian economy. Any move to destroy co-operative societies will badly affect the prospects of the farmers in the country. Therefore, I request the Government to kindly enhance the interest limit from Rs.10,000 to Rs.50,000 and cumulative deposit from Rs.5,00,000 to Rs.10,00,000.